

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
EASTERN NAPHTHA-CHEM PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Eastern Naphtha-Chem Private Limited
2.	Date of incorporation of corporate debtor	21/01/1975
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100JH1975PTC001187
5.	Address of the registered office and principal office (if any) of corporate debtor	Phase III Plot No.3 B/3 P, Bokaro Industrial Area Bokaro Steel City – 827014, Jharkhand
6.	Insolvency commencement date in respect of corporate debtor	Date of order: 20/11/2019 (Downloaded online on 27.11.2019)
7.	Estimated date of closure of insolvency resolution process	May 18, 2020 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Meena Sureka Regn. No.: IBBI/IPA-001/IP-P01422/2018-2019/12163
9.	Address and e-mail of the interim resolution professional, as registered with the Board	“Central Plaza”, 6th Floor, Room No ‘H’ 41 B. B. Ganguly Street, Kolkata- 700012 Email: ipmeenasureka@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	“Central Plaza”, 6th Floor, Room No ‘H’ 41 B. B. Ganguly Street, Kolkata- 700012 Email: cirp.encpl@gmail.com
11.	Last date for submission of claims	December 11, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Eastern Naphtha-Chem Private Limited on 20th November, 2019.

The creditors of Eastern Naphtha-Chem Private Limited, are hereby called upon to submit their claims with proof on or before 11th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [NA]

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution
Regn. No.
Date and Place



Meena Sureka
: Meena Sureka
: IBBI/IPA-001/IP-P01422/2018-2019/12163
: November 28, 2019, Kolkata